



CERTIFICATE OF SALE OF IMMOVABLE PROPERTY

Under Section 28A of SEBI Act, 1992 read with Rule 65 of the Second Schedule to the
Income-tax Act, 1961

Certificate No. RC1587 of 2018, RC1588 of 2018, RC1589 of 2018 and RC1599 of 2018 against
(1) Bishal Abasan India Limited ("BAIL"), (2) Bishal Distillers Limited ("BDL"), (3) Bishal
Agri-Bio Industries Limited ("BABIL"), and (4) Bishal Horticulture and Animal Projects
Limited ("BHAPL"), [collectively "Bishal Group of Companies"] along with their
Directors/Promoters

This is to certify that **Samiul Ali Shah** (PAN: ATUPS7178Q), Address – Village Gimageria, P.O
– Srirampur, P.S – Contai, Dist. – East Midnapur, West Bengal – 721401, has been declared as the
purchaser at a sale by public auction on the 9th day of March, 2026 of the under mentioned property
owned by Defaulter, **Bishal Group of Companies** for an amount of **Rs. 46,90,159** (i.e. Rupees
Forty-Six Lakhs Ninety Thousand One Hundred and Fifty-Nine Only) along with 1% poundage
fee. The purchase consideration towards the said property has been received in full from the
Purchaser. The sale has been confirmed vide order dated April 20, 2026 and has become absolute
on April 20, 2026. Accordingly, this sale certificate in favour of the purchaser is issued for the
following property:

Description of the immovable property

*Parcel of Bastu land, appertaining R.S. Plot No. 258 of which L.R. Plot No. 318 under R.S.
Khatian 139 of which L.R. 125/1 at Mouza- Chandannagar, J.L. No. 1 (one) within sheet 14,
within limit Chandannagar Municipal Corporation, Hooghly*

*Sale Deed No. I-02077/2011
(Total Land Area - 3.55 Decimal)*

Given under my hand and seal at Kolkata, this **19th day of May, 2026**.

Mitrajeet Dey

Mitrajeet Dey

**General Manager & Recovery Officer
SEBI, Eastern Regional Office**

मित्रजीत दे / Mitrajeet Dey
बसुली अधिकारी एवं महाप्रबंधक
Recovery Officer & General Manager
भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India
कोलकाता / Kolkata